## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:4024 ANSWERED ON:06.08.2014 CVC RECOMMENDATIONS Choudhary Shri Ram Tahal;Devi Smt. Rama;Jadhav Shri Prataprao Ganpatrao;Khaire Shri Chandrakant Bhaurao

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Central Vigilance Commission has made any recommendation to the Government to take punitive action against senior Government officers in the Ministries/Departments and Public Sector Banks in case of irregularities committed by them;

(b) if so, the details thereof and the main points of the recommendations;

(c) whether the Government has proposed to take any punitive action against the said officers as per such recommendations; and

(d) if so, the details of action taken on such recommendations?

## Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (d): Yes Madam. The Commission tenders its advice on references received from Ministries /Departments/ Organisations against certain categories of public servants under its jurisdiction. After receipt of the advice of the Commission, the disciplinary authorities concerned are the competent authority to take decision in disciplinary cases. It is mandatory on the part of the organizations to seek the Commission's advice before proceeding further in a matter where earlier a report was called for by the Commission.

The Commission on considering the investigation reports furnished by the CVO or the CBI and depending on the facts of each case and the evidence/records available, advises (a) initiation of criminal and/or regular departmental action (major or minor) against the public servant(s) concerned; (b) administrative action against public servants concerned; or (c) closure of the case and such advices are termed as first stage advice.

During the year, 2011, 2012 and 2013, the Commission tendered its first stage advice in 3144, 3109 and 2441 cases respectively. The Commission also tendered second stage advice in 1027, 1115 and 900 cases in the year 2011, 2012 and 2013, respectively. Details are at Annexure-I.